

Mahesh Kumar Agal

Vs

Director General of Police and Another

Civil Appeal No. 12094 of 1995

(K. Ramaswamy, B. L. Hansaria JJ)

15.12.1995

ORDER

1. Leave granted.
2. Passing the Hindi test is a condition for promotion and since the appellant had passed the test on 20-9-1981, he was given promotion and seniority was fixed with effect from the passing of the said test. Under these circumstances, we do not find any illegality in the order passed by the tribunal warranting interference.
3. The appeal is accordingly dismissed.